

BA. No. 18 of 2014

26-5-2014

HON'BLE THE CHIEF JUSTICE

Ms. PS Nongbri, Advocate, present for the applicant.

Mrs. NG Shylla, GA, present for the respondents.

Learned counsel for the applicant prays for and is allowed 2(two) weeks' time to file supplementary affidavit as to whether the other co-accused in the case have been granted bail or not.

List after 2(two) weeks. Meanwhile, it is directed that the accused, Moni Phawa who is said to have been suffering from HIV Positive shall be given proper treatment at Anti Retroviral Therapy Centre, if so, recommended by the jail doctor.

S.Rynjah

CHIEF JUSTICE

BA. No. 19 of 2014

26-5-2014

HON'BLE THE CHIEF JUSTICE

Ms. PS Nongbri, Advocate, present for the applicant.

Mrs. NG Shylla, GA, present for the respondents.

Learned counsel for the applicant prays for and is allowed 2(two) weeks' time to file supplementary affidavit as to whether the other co-accused in the case have been granted bail or not.

List after 2(two) weeks. Meanwhile, it is directed that the accused, Moni Phawa who is said to have been suffering from HIV Positive shall be given proper treatment at Anti Retroviral Therapy Centre, if so, recommended by the jail doctor.

S.Rynjah

CHIEF JUSTICE

Cont.Cas(C). No. 38 of 2013

26-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. VK Jindal, Sr. Advocate, assisted by Mr. S. Dey, Advocate, present for the applicant.

Mrs. T.Yangi, Advocate, present for the respondents.

List this petition along with stay vacation application moved by the Union of India in WP(C) No. 118 of 2013.

S.Rynjah

CHIEF JUSTICE

Cont.Cas(C). No. 39 of 2013

26-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. VK Jindal, Sr. Advocate, assisted by Mr. S. Dey, Advocate, present for the applicant.

Mrs. T.Yangi, Advocate, present for the respondents.

List this petition along with stay vacation application moved by the Union of India in WP(C) No. 117 of 2013.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 26 of 2014

26-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. VK Jindal, Sr. Advocate, assisted with Ms. QB Lamare, present for the petitioners.

Mr. S. Dey, Advocate, present for the respondents No. 2 and 3.

Affidavit of service of notice on respondent No. 1 has been filed on behalf of the writ petitioners. Same be taken on record. But said respondent is not present. No counter affidavit has been filed by said respondent No.1.

On behalf of respondents No. 2 and 3, further 3(three) weeks' time is prayed and is allowed.

List after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 49 of 2014

26-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. SD Upadhaya, Advocate, present for the petitioner.

Ms. P. Bhattacharjee, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 133 of 2013

26-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. S.Dey, Advocate, present for the petitioner.

Mr. R.Deb Nath, CGC, present for the respondents No. 1
to 4.

Learned counsel for the petitioner prays for and is allowed
further 3(three) weeks' time to file the rejoinder affidavit.

List after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 153 of 2014

26-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. AH Hazarika, Advocate, present for the petitioners.

Mrs. S. Bhattacharjee, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 156 of 2014

26-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. R.Sahu, Advocate, present for the petitioner.

Mrs. NG Shylla, GA, present for the respondents No. 1 to 3.

Learned counsel for the respondents No. 1 to 3 prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 272 of 2013

26-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. S.Sen.Gupta, Advocate, holding brief for Mr. R.Gurung, Advocate, present for the petitioner.

Mr. SP Mahanta, present for the respondents.

Learned counsel for the petitioner prays for and is allowed further 2(two) weeks' time to file the rejoinder affidavit.

List after 2(two) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 355 of 2013

26-5-2014

HON'BLE THE CHIEF JUSTICE

Mrs. S.Bhattacharjee, Advocate, present for the petitioner.

Mr. S.Sen. Gupta, GA, present for the respondents.

Affidavit-in-opposition has been filed on behalf of respondent No. 5. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed 3(three) weeks' time to file the rejoinder affidavit.

List after 3(three) weeks. Meanwhile, the respondents No. 1 to 4 are allowed to file their counter affidavit.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 361 of 2013

26-5-2014

HON'BLE THE CHIEF JUSTICE

Mrs. S.Bhattacharjee, Advocate, present for the petitioner.

Mr. S.Sen.Gupta, GA, present for the respondents No. 1 to 6.

Affidavit-in-opposition has been filed on behalf of respondents No. 1 to 5. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed 4(four) weeks' time to file rejoinder affidavit.

List after 4(four) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 369 of 2013

26-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. S.Dey, Advocate, present for the petitioner.

Mrs. NG Shylla, GA, present for the respondents.

Learned counsel for the respondents No. 1 to 4 prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 379 of 2013

26-5-2014

HON'BLE THE CHIEF JUSTICE

None present for the petitioner.

Ms. PS Nongbri, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE